CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 78/MP/2024

Subject: Petition under Section 62 and 79(1)(a) of the Electricity

Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in RTPS Units-1&2 (1200 MW) of Damodar Valley Corporation (DVC) in

compliance with the Revised Emission Standards.

Petitioner : DVC

Respondent : PSPCL & 7 Ors.

Date of Hearing : 2.4.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri. Venkatesh, Advocate, NTPC

Ms. Suparna Srivastava, Advocate, PSPCL Ms. Arshiya Sharma, Advocate, PSPCL Shri Shashwat Dubey, Advocate, PSPCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the present petition has been filed for the determination of the tariff of RTPS, Units 1&2 (1200 MW) from the date of operationalization (ODe) of the Emission Control Systems, in compliance with the Revised Emission Norms.

- 2. The learned counsel for the Respondent, PSPCL, sought time to file its reply in the matter.
- 3. The Commission, after hearing the parties, directed the Petitioner to file the following additional information on or before **13.5.2025** after serving a copy to the Respondents:
 - a) Amended tariff forms mentioning all the expenses on an actual basis as on actual Ode, i.e 21.04.2024 of ECS of Unit-1 and actual ODe i.e, 14.12.2024 of ECS of Unit-2 of RTPS.
 - b) The details of cost overrun (Form-F).
 - c) The details of assets decapitalized if any up to actual ODe i.e 14.12.2024 of ECS of Unit-2 (Form-I).
 - d) Details with supporting documents along with Excel sheet for weighted average GCV of coal preceding 12 months in Form-15 prior to actual ODe of ECS of Unit-1 in terms of Regulation 64 of the 2024 Tariff Regulations, for computation of supplementary energy charge rate as submitted vide amended petition under additional form (Form-



- O(i)). Also, submit these details in respect of Unit 2 based on the actual ODe of ECS of Unit-2.
- e) As per the different submissions of the Petitioner, the total hard cost and total capital cost are furnished as follows-

Expenses as on actual ODe (21.04.2024) of the ECS of Unit-1	As per annexure G, Page No. 136, in compliance with RoP of the hearing dated 27.12.2024	As per Form-B of the amended petition filed on 21.10.2024
Total Hard Cost (in Rs lakh)	61853.75	47742.60
Total Capital Cost including IDC and IEDC (in Rs lakh)	73165.09	59053.93

The justification/reason for such discrepancy.

- 4. The Respondents are directed to file their replies on or before **2.6.2025**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **10.6.2025**. Pleadings shall be completed by the parties by the due dates mentioned, and no extension of time shall be granted.
- 5. The Petition shall be listed for hearing on **22.7.2025**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

